

EXPRESSION OF INTEREST (EOI) FOR PROCUREMENT,
INSTALLATION, COMMISSIONING OF CCTV CAMERAS
AND VIDEO SURVEILLANCE SYSTEMS (USING
VIDEOMANAGEMENT SOFTWARE) AT HIGH OF
KARNATAKA BENGALURU BENCH



15th November 2017

EXPRESSION OF INTEREST

High Court of Karnataka

Bengaluru-560001

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1. INTRODUCTION

The Karnataka High Court was established under the Mysore High Court Act, 1884. It was then known as the Mysore High Court until 1973, when the name of the state was altered. The headquarters of Karnataka High Court is in Bengaluru which is the administrative capital of the state.

Vision of the project is to implement holistic and integrated video surveillance system in the office of High Court of Karnataka, Bengaluru Bench. The main objective of this project is to do Live monitoring of activities in various sections of High Court, from the point of view of crime prevention & detection, to check the activities of mischievous elements and overall security inside the sections of High Court.

High Court of Karnataka, Bengaluru bench has already identified the locations where the CCTV cameras needs to be installed.

The requirements given in this EOI are indicative only and High Court seeks valuable inputs from the System Integrators to install and commission IP based CCTV cameras and video surveillance system.

2. PURPOSE OF EOI

HCK invites “Expression of Interest” from reputed and expert Companies having experience in supply and installation of IP Based CCTV Cameras and its accessories (Security Surveillance System), who were successfully provided comprehensive IP Based CCTV Cameras and its Accessories (Security Surveillance System) in major organization of Central Government / State Government /Central Autonomous bodies / State Autonomous bodies / Central Public Undertaking / State Public Undertaking/Educational Institute.

When it comes to security and CCTV, HCK is looking for best quality out there. As technology continues to advance rapidly ,there are many new trends and growing trends on the market that can give better quality pictures, better compression for storage, better monitoring tool etc.

The purpose of EOI is to assess the proposed technical solutions and the capabilities of organizations who can meet the expectations of HCK.

3. SCOPE OF WORK

Broadly the complete Scope of Work for the vendor is as follows:

1. It includes design, supply, installation and commissioning of an IP network based CCTV surveillance system along with the requisite hardware and software for the CCTV surveillance system to connect the Control Room with all the mentioned locations.
2. The supplier should provide turn-key solution for the entire site
3. The System should facilitate viewing of live and recorded videos and controlling of all cameras by the authorized users. System should provide inter-operability of hardware, Operating System, software, networking, printing, database connectivity, reporting, and communication protocols
4. Earthing, Digging, Filling and ensuring to make the site to its original condition will be the responsibility of the System Integrator including supply and installation
5. All the Cameras installed under this project shall be sending uninterrupted live video stream to the control room.
6. Bidder needs to ensure open source video management solution
7. The bidder needs to ensure standard compression technique without compromising the quality of video
8. The proposed system shall provide seamless integration and interoperability with other legacy system proposed to be installed
9. The requirement mentioned in this EOI calls for a complete working system and not components thereof. Solution should be complete with all equipment and required accessories along with necessary power systems including standard Uninterrupted Power Supply for the entire equipment, video connectors, patch connectors, patch leads, mounting and fitting hardware, plugs, sockets and any hardware/software, etc. as required for complete installation of the System under this contract.
10. The supplier should not supply any equipment that is likely to be declared end of sale within one year from the date of supply. The supplier would be required to replace all such equipment with latest and at least of equivalent configuration. The supplier shall submit an undertaking from OEM in this regard to the purchaser.
11. The supplier should supply all hardware which includes connectivity equipment, IP CCTV system, camera hardware, servers, storage, control room equipment, work stations etc and requisite software for monitoring and management
12. All the passive components need to be of the same make across the entire site to be connected under this tender to ensure standardization and Certification from the manufacturers

13. The scope of installation, commissioning & system integration shall mean to install, configure and integrate the following (but not limited to), adhering to essential security measures.
14. All the required components to be installed and configured by the bidder itself.
15. All patches and updates shall be provided by the bidder
16. Carrying out all general tests such as Power on test on delivery, pre installation checks to ensure correct connections, completeness of system documentation etc.
17. The supplier shall not cause any damage to buildings/ premises. If any damage occurs, the supplier will perform restoration. Trenches, path cutting, etc. will be back-filled and restored to the original condition immediately after laying of the conduit/cable
18. The system shall be subjected to inspection at various stages. The Supplier shall follow all Safety Regulations and practices
19. The Supplier shall have to undertake the cabling as per the requirement of HCK
20. Civil works including digging etc., if any, required for providing end to end connectivity will be the responsibility of the Supplier.
21. The Supplier shall be responsible for restoring the areas to its original shape wherever, the digging if any has been undertaken by him for end to end implementation of the system.
22. Electrical cabling up to the equipment to be kept at each location, rack etc. as the case may be shall be the responsibility of the Supplier
23. The bidder should Carry out installation and configuration of the electrical components as per the standards.
24. The supplier will undertake to completely manage and maintain the said equipment/infrastructure installed and commissioned at these sites as mentioned in this document for a minimum period of three years after the clearance of Final Acceptance Test

4. ELIGIBILITY CRITERIA

Through this EOI, HCK will evaluate the proposed solution and the technical capabilities of the bidder, There is no short listing of the bidder through this tender.

4.1 General Eligibility Criteria

- Only a single company fulfilling the pre qualification criteria is eligible to bid for this project. Consortium, joint ventures formed for the purpose of this project are not eligible to bid for this project. Note: - The definition of consortium and joint ventures does not include any tie-up with OEMs on company's own account.

Expression of Interest (EOI) for Procurement, Installation, Commissioning of CCTV Cameras and Video Surveillance Systems (using VideoManagement Software) at High of Karnataka Bengaluru Bench

- Companies should not have been declared ineligible/blacklisted by any State or Central Government. The bidder shall produce a self-certification declaring the same.
- Companies should not have filed for bankruptcy/insolvency during the last three years.
- Trusts, partnerships, societies are not eligible to bid for this project.

SI No.	Criteria	Supporting Evidence
1	The Organization should have had a turnover of at least Rs. 5 Crores over each of the last 3 financial years (2014-15, 2015-16 and 2016-17).	Relevant financial statements and audited accounts of the company or attested Certificate from auditor/Undertaking by the Authorized Personnel of the bidder providing the Turn Over details for the last three financial years, viz. 2014-15, 2015-16 and 2016-17 shall be submitted for the same.
2	The Bidder should be a profit making company in each of the last 3 financial years 2014-15, 2015-16 and 2016-17.	Audited Financial Statement of Accounts of the last 3 financial years (2014-15, 2015-16 and 2016-17)/ Undertaking by the Authorized Personnel of the bidder
3	The Bidder should have an office in Bengaluru or should be willing to open an office in Bangalore within 2 months in case it is declared successful in further bidding process.	Undertaking by the Authorized Personnel of the bidder by mentioning local sales tax number
4	Experience of the Bidder as Primary Contractor in implementing globally. The bidder must have successfully completed the procurement, Installation and commissioning of CCTV and Video Surveillance System in major organization of Central Government / State	Undertaking by the Authorized Personnel of the bidder referred projects indicating number of CCTV camera and accessories used for the installation Please mention if any Government

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	Government /Central Autonomous bodies / State Autonomous bodies / Central Public Undertaking / State Public Undertaking/Educational Institute etc	Implementation Experience.
5	The department will invite each bidder who qualifies above criteria (1 to 4) to make a presentation along with a demo of proposed solution to exhibit bidder's capabilities.	The High Court of Karnataka its sole discretion may seek written clarifications from the bidders to clarify ambiguities and uncertainties arising during the presentation/demo. The bidder shall submit all the relevant technical documents of proposed solution for evaluation of Eoi.

4.2 General Instructions to Bidders

The response submitted by the bidder shall comprise the following documents:

1. Power of Attorney for the signing authority as per the format enclosed at Appendix 1
2. Completed format for Letter of Application as per Appendix 2
3. Completed format for General Information as per Appendix 3
4. Completed format for Financial Capability Evaluation as per Appendix 4
5. Proposal document containing a brief about the organization, its expertise and documentary evidence

4.2.1 Format & signing of proposal

1. The Bidder would provide all the information as per this EOI. HCK would evaluate only those proposals that are received in the required format and are complete in all respects.
2. The proposals shall be uploaded on to e-procurement portal
3. The proposal and its copy shall be typed or written in indelible ink and each page shall be initialed and stamped by the Bidder. Alterations, omissions, additions, or any other amendments made to the proposal shall be initialed by the authorized signatory.

4. The bidders may also submit the EOI through the e-Procurement Portal of Government of Karnataka. For further details please visit www.eproc.karnataka.gov.in

4.2.2 Language

The proposal and all related correspondence and documents should be written in the English language. Supporting documents and printed literature furnished by Bidder with the proposal may be in any other language provided that they are accompanied by appropriate translations of the pertinent passages in the English language duly certified appropriately.

The Supporting materials, which are not translated into English, may not be considered. For the purpose of interpretation and evaluation of the proposal, the English language translation shall prevail.

4.3 Compliance with Eligibility criteria

The organizations desiring to respond to the RF-EOI will submit their details regarding their meeting the eligibility criteria. The organizations are responsible for submitting all supporting documents that evidence their fulfillment of the pre qualification criteria.

The High Court of Karnataka is entitled to ask the bidder to submit any additional supporting documents regarding its meeting the pre-qualification criteria, which may include letters from past clients, copies of contracts and it will be the responsibility of the bidder to satisfy High Court of Karnataka. The bidder will not take refuge under Non-disclosure Agreements, Confidentiality agreements for non submission of documents supporting its claims of fulfilling the eligibility criteria.

4.4 Validity of Proposals

Proposals shall remain valid for a period not less than 180 days from the RF-EOI Due Date. High Court of Karnataka reserves the right to reject any proposal, which does not meet this requirement.

4.5 Pre-bid meeting

The High Court of Karnataka proposes to conduct a pre bid meeting to address any clarifications of the organizations interested in responding to the EOI which will take place at the following venue and time:

Venue, Time and Date:- As mentioned in e-Procurement portal.

1. The purpose of this meeting is to clarify issues and answer questions on any matter that may be raised at that stage.

2. The Questions of the prospective bidders should related to the Request for Expression of Interest will be answered.
3. Any Questions relating to the scope of work will be answered in pre-bid meeting. Even High Court will arrange for site visits for the bidders on same day.

4.6 Late Application

Applications/responses received after the Application Due Date, as mentioned in schedule of events, shall not be considered and shall be summarily rejected.

4.7 Submission of Wrong Information

The High Court of Karnataka will disqualify any bidder at any stage of bid evaluation if it is discovered that the bidder has made wrong claims regarding its fulfillment of the eligibility criteria and the department may blacklist and initiate a legal action.

In the event of contract being awarded to such a firm making false claims/suppression of truth/misleading claim/wrong claim regarding its fulfillment of the eligibility criteria, the department shall declare the company in breach of the contract and shall immediately terminate the contract and forfeit the Performance Bank Guarantee submitted by the company. The High Court of Karnataka may blacklist and initiate a legal action against such company.

4.8 Schedule of Event (Timelines)

High Court of Karnataka may, in exceptional circumstances, and at its sole discretion, extend the Application Due Date by issuing an Addendum. The following would be as per the e-Procurement portal.

1. Publishing of EOI document on Government of Karnataka, e-Procurement Portal
2. Clarification sought on the EOI by Bidders
3. Pre-bid meeting
4. Response to Pre –bid queries(if any)
5. Last Date and time for submission of response
6. Opening of responses to EOI

4.9 Amendment to RF-EOI

1. At any time seven working days prior to the deadline for submission of bids, High Court of Karnataka, for any reason, whether at its own initiative or in response to a clarification requested by a prospective bidder, may modify the bidding documents by amendment.
2. In order to allow prospective bidders reasonable time in which to take the amendment into account in preparing their bids, the High Court of Karnataka, at its discretion, may extend the deadline for the submission of bids.

5. EVALUATION OF RESPONSES

Information relating to the examination, clarification and comparison of the EOI /bids and shall not be disclosed to bidders or any other persons not officially concerned with such process until the award to the successful bidder has been announced.

5.1 Evaluation of EOI responses

The responses to the RF-EOI including the enclosed documentation shall be evaluated in the following manner:

1. The documentation furnished by the bidder will be examined prima facie to see if the submissions meet the eligibility criteria as specified in related sections.
2. Preliminary scrutiny of the response to EOI will be made to determine whether they are complete, whether the documents have been properly signed, and whether the response is generally in order.
3. Prior to the detailed evaluation, Tender inviting authority will determine the substantial responsiveness of each bid to the bidding documents. For purposes of these clauses, a substantially responsive bid is one, which conforms to all the terms and conditions of the RF-EOI document.
4. Tender inviting authority may waive any minor infirmity; nonconformity or irregularity in a response, which does not constitute a material deviation, provided such waiver does not prejudice or affect any bidder.
5. Based on the evaluation of submitted documents, HCK will call the bidders for Demo/ presentation.

Bidders should give a demonstration on the proposed Solution and the technical presentation to the committee.

The presentation should cover:

- ❖ Understanding of Scope of work
- ❖ Planned Technologies/Solutions
- ❖ Strategy & Planning for the execution of project
- ❖ Live Demo of proposed Solutions/Devices
- ❖ Timeline for the Execution of project
- ❖ Past Experience of the Bidder & Reference

6. Based on the evaluation of the EOI and the Demo/presentation of the bidders, HCK will float a RFP for the selection vendor for the procurement, installation and commissioning of CCTV. HCK will publish the RFP in the e-procurement website of Gov. of Karnataka. The HCK may seek additional information or clarification at any stage of evaluation.

6. GENERAL INFORMATION

6.1 Information Provided

The Request for EOI document contains statements derived from information that is believed to be reliable as on date but does not purport to provide all of the information that may be necessary or desirable to enable an intending contracting party to determine whether or not to enter into a contract or arrangement with HCK in relation to the provision of Services.

6.2 Procurement Process

6.2.1 Designation and address of the person inviting the proposal

Registrar General

High Court of Karnataka

Bengaluru - 560 001

6.2.2 Release of RF-EOI

As a first step for implementation of CCTV solution in High Court of Karnataka Bengaluru Bench the HCK has released this Request for Expression of Interest in the market, based on the learning achieved through the EOI, HCK will float a separate RFP document through the e-procurement portal of Govt. of Karnataka.

6.2.3 Selection process

HCK is publishing this EOI to understand the impact, user satisfaction, sustainability, scalability of the CCTV solutions available in the global market.

Short listing of any bidder through it is not at all there in the scope this EOI. For the selection of vendor, HCK may prepare a separate RFP document and publish the same in the e-procurement portal.

The bidder would be selected as per the selection criteria set out in the RFP. In response to the RFP, the bidders will be required to submit a technical proposal and a Commercial bid for implementation.

The information contained in this Request for Expression of Interest document are subsequently provided to Bidder(s), whether verbally or in written form by or on behalf of HCK, Bengaluru or any of their employees or advisors, shall be subject to the terms and conditions set out in this RF-EOI document and any other terms and conditions subject to which such information is provided.

This RF-EOI document does not purport to contain all the information each Bidder may require. This RF-EOI document may not be appropriate for all persons, and it is not possible for the HCK, their employees or advisors to consider the investment objectives, financial situation and particular needs of each party who reads or uses this RF-EOI document. Certain Bidders may have a better knowledge of the proposed Project than others. Each Bidder should conduct its own Study and analysis and should check the accuracy, reliability and completeness of the information in this RF-EOI document and obtain independent advice from appropriate sources. HCK and its representatives, their employees and advisors make no representation or warranty and shall incur no liability under any law, statute, rules or regulations as to the accuracy, reliability or completeness of the RF-EOI document.

HCK may, at its discretion, but without being under any obligation to do so, update, amend, add to any or all of the provisions or supplement the information of this RF-EOI document or cancel the present Invitation and call for fresh Invitations.

HCK reserves the right to reject any or all of EOI submitted in response to this RF-EOI, invitation at any stage without assigning any reasons whatsoever. HCK also reserves the right to hold, or withdraw from, or cancel the process at any stage up to the final selection.

Neither HCK nor their employees or consultants will have any liability in case of non-receipt of any correspondence from them to the bidders due to postal delays.

Subject to any law to the contrary, and to the maximum extent permitted by law, HCK and its officers, employees, contractors, agents, and advisers disclaim all liability from any loss or damage (whether foreseeable or not), suffered by any person acting on, or refraining from activities because of any information including forecasts, statements, estimates, or projections contained in this Request for EOI document, or conduct ancillary to it, whether or not the loss or damage arises in connection with any negligence, omission, default, lack of care or misrepresentation on the part of HCK or any of its officers, employees, contractors, agents, or advisers.

6.2.4 Costs to be borne by Bidders

All costs and expenses incurred by respondents in any way associated with the development, preparation, and submission of responses, including but not limited to the attendance at meetings, discussions, demonstrations, etc and providing any additional information required by HCK, will be borne entirely and exclusively by the Respondent.

6.2.5 No Legal Relationship

No binding legal relationship will exist between any of the Respondents and HCK until the execution of a contractual agreement. The selection in the EOI or participation in the EOI process does not qualify for any contractual obligation from HCK. The issuance of RFP for the selected bidders does not qualify for any contractual obligations from HCK. Mere submission of this RF-EOI or Pre-qualification or issue of RFP does not vest any right in the bidder for being selected for the project.

7. APPENDICES

7.1 Appendix 1 – Format for Power Of Attorney for Signing Proposal

(On a Stamp Paper of value not less than Rs. 100/-)

POWER OF ATTORNEY

Know all men by these present, we _____ (name and address of the registered office) do hereby constitute, appoint and authorize Mr. /Ms. _____ (name and address of residence) who is presently employed with us and holding the position of _____ as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with, or incidental to our proposal for Procurement, Installation, Commissioning of the CCTV Cameras and Video Surveillance Systems, including signing and submission of all documents and providing information / responses to Hon'ble High Court, representing us in all matters before SC, and generally dealing with HC in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all such acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all such acts, deeds and things lawfully done by our aforesaid attorney shall and shall always be deemed to have been done by us.

For -----

Accepted

_____ (Signature)

(Name, Title and Address of the Attorney)

Company seal & stamp

(Signature)

(Name, Title and Address)

Notes:

1. To be executed by the bidder duly supported by a Board Resolution
2. The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executants and when it is so required the same should be under common seal affixed in accordance with the required procedure.
3. Also, where required, the executants should submit for verification the extract of the charter documents and documents such as a resolution / power of attorney in favor of the Person executing this Power of Attorney for the delegation of power hereunder on behalf of the Bidder.

7.2 Appendix 2 – Format for Letter of Application

[On the Letter Head of the Bidder]

Date: -----

Registrar General

High Court of Karnataka

Bangalore 560001

Sub: Procurement, Installation, Commissioning of the CCTV Cameras and Video Surveillance Systems

Sir/Madam,

Being duly authorized to represent and act on behalf of _____ (hereinafter referred to as “the Bidder”), and having reviewed and fully understood all of the qualification requirements and information provided, the undersigned hereby expresses its interest and apply for qualification for the Procurement, Installation, Commissioning of the CCTV Cameras and Video Surveillance Systems at High Court of Karnataka Bengaluru Bench

We are enclosing our Proposal, in one Original and one supporting Copy, with the details as per the requirements of the Bid Document, for your evaluation.

The undersigned hereby also declares that the statements made and the information provided in the Proposal is complete, true and correct in every detail.

We confirm that the application is valid for a period of 180 days from the due date of submission of application and unconditional.

Yours faithfully,

(Signature of Authorized Signatory)

(Name, Title and Address of the Bidder)

Company seal & stamp

7.3 Appendix 3 – Format for General Information

[On the Letter Head of the Bidder]

Particulars	Details
Basic information of Organization	
1. Name of firm	
2. Address of the corporate headquarters	
3. Date of incorporation	
4. List of current directors	
5. Other key management persons	
6. Key contact person/s for this project along with designation and contacts details	
7. Nature of legal status in India	
8. Date of Commencement of Business	
9. Address of the Registered Office in India	
10. Any Other relevant information	

Note: - Kindly attach necessary supporting documents

7.4 Appendix 4 – Format for Financial Capability

[On the Letter Head of the Bidder]

Financial Information	2024-15	2015-16	2016-17
Total Turnover (in INR Crores)			
Profit after tax (in INR Crores)			
Net worth (in INR Crores)			
Other relevant information			

Note: Please attach relevant sections of the documentary proofs (if any)